

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'C' NEW DELHI**

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND

SHRI KUL BHARAT, JUDICIAL MEMBER

[Through Video Conferencing]

ITA Nos.457 to 460/Del./2020
Assessment Years: 2011-12, 2015-16 to 2017-18

Ms. Rinki Sanyal, A-1/2, Vishvash Khand, Gomti Nagar, Lucknow	Vs.	ACIT, Central Circle-18, New Delhi
PAN :AJVPS4651B		
(Appellant)		(Respondent)

Appellant by	None
Respondent by	Shri R.K. Gupta, Sr. DR

Date of hearing	15.04.2021
Date of pronouncement	15.04.2021

ORDER

PER G.S. PANNU, VP:

These appeals by the assessee for the assessment years 2011-12 and 2015-16 to 2017-18 are directed against the separate orders of learned CIT(A)-27, New Delhi, each dated 28.11.2019.

2. None appeared on behalf of the assessee at the time of Virtual hearing before us. The assessee, vide her letter dated 24.03.2021, received through email, has requested for withdrawal of all the appeals and stated that the she has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the "Vivad Se Vishwas Scheme,

2020". A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed for the assessment years under consideration.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, all the appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 15th April, 2021

Sd/-
(KUL BHARAT)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

RK/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi